to Questions 228

under the caption "Ahluwalia wronged, say officials'. It is also not clear as to which precise Note of 1987 has been referred to.

(b) There is no universally accepted definition of the term "multinational company?".

Flying of Mirage 200 without Armament

3184. DR. BAPU KALDATE: SHRI ISH DUTT YADAV:

Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 2212 given in the Rajya Sabha on the 29th May 1990 and state what follow up action has been taken by Government with regard to the gross security lapses in flying Mirage 2000 for over two years without any major armament as pointed out in the report of the C&AG?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): The position has been explained in replies to Question Nos. 2212 and 2245 answered on 29th May, 1990, No aspect remains for follow up action.

Reviewing the Policy of Recruitment of Casual Workers in K. V. S.

3185. SHRI ISH DUTT YADAV:

SHRI MOHD. KHALEELUR RAHMAN:

SHRI ANAND PRAKASH GAUTAM:

SHRI BHADRESWAR BURAGOHAIN:

Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question No. 1618 given in the Rajya Sabha on the 21st August 1990 and to state:

(a) whether Kendriya Vidalaya Sangathan is aware of the Govern-memnt of India's Office Memorandum dated the 7th June, 1988, regarding review of policy of recruitment of casual workers and persons on daily wages; and

(b) if so, what is the justification of continuing hostel employees of Kendriya Vidyalaya Sangathan as daily wages in violation of the letter and spirit of the said Memorandum?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) Yes. Sir.

(b) Head Cooks, Cooks, Masalchis and Sweepers in the hostels attached to some Kendriya Vidyalayas are not regular employees of the Sangathan but are engaged according to needs and paid directly out of the hostel funds viz. charges collected from hostellers. However they are entitled to the protection and other benefits available under the Minimum Wages Act and other labour laws applicable to them. They also get free boarding and lodging.

भारतीय सांख्यिकीय सेवा में संवर्ग नियंत्रण के सम्बन्ध में ग्रदालती मकदमें

3186. श्री ग्रनन्तराम जायसवाल : क्या प्रधान मंत्री यह वताने की नुपा करेंगे कि :

(क) क्या यह सच है कि भारतीय सांख्यिकीय सेवा में संवर्भ नियंत्रण नियमानुसार तथा यथोचित दक्षता से न किये जाने के कारण सरकार को पत्नकार बनाते हुए अनेकों मूबदमें लिए गये जो विभिन्न मंत्रालतों में लंबित पड़े हैं, यदि हां, तो सभी मामलों में अलग-अलग विवाद के मूददे क्था-क्र्पा हैं तथा प्रत्येक मामला कव से लंबित पडा है :

(ख) इन सामलों के तेजी से निपटाये जाने के लिए प्रत्येक सामले में सरकार द्वारा क्या कार्यवाही की गई है:

(ग) क्या सरकार इंडियन इकाना-मिक सर्विस संतर्ग नियन्त्रण की पढति के अनुरूष भारतीय सांख्यिकीय सेवा के अधिकारियों को उक्त सेवा के संवर्ग नियन्त्रण की जिम्मेदारी सौंप कर उन में